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Title: Need to introduce the Bill for categorization of Scheduled Castes into A,B,C and D groups in Andhra Pradesh.

DR. MANDA JAGANNATH (NAGARKURNOOL): There was an agitation for categorization of Scheduled Castes into ABCD groups in Andhra Pradesh, under the auspice of Madiga Reservation Porata Samiti (MRPS), consequent to which Justice (Retd.) Usha Mehra Commission was constituted by Government of India to go into all aspects of sub-categorisation of Scheduled Castes based on their population in the State.

The Commission had submitted its Report to Government of India on 1.5.2008 and with a recommendation to amend Article 341 of Constitution. This matter was raised by me in the Lok Sabha on 9.3.2010 and the Hon'ble Minister of Social Justice and Empowerment sent me the letter dated 12 April, 2010 saying that the matter is under the consideration of Government of India.

Though two years have passed since the submission of Report by the Justice (Retd.) 'Usha Mehra' Commission but no action is forthcoming from the Government of India. I request, the Government of India to take necessary steps to introduce the Bill in the current Session to categorise the Scheduled Castes in Andhra Pradesh into ABCD Groups.